CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.

PRINCIPAL BENCH,
COURT NO. I

EXCISE MISCELLANEOUS APPLICATION NO. 50172 of 2020
(ON BEHALF OF THE APPELLANT)
IN
EXCISE APPEAL NO. 52063 OF 2019

[Arising out of the Order-in-Original No. RPR/EXCUS/000/COM/CE/019/2019 dated 12/04/2019 passed by The Principal Commissioner, Central Tax and Central Excise, Raipur – 492 001.]

M/s Steel Authority of India Ltd. **Appellant**
Bhilai Steel Plant, Room No. 116, Ispat Bhawan,
Bhilai – 490 001.
Dist. – Durg (Chhattisgarh)

VERSUS

Principal Commissioner, Central Tax and Central Excise, **Respondent**
Central GST Building, Dhamtari Road, Tikrapara,
Raipur – 492 001.

Appearance

Shri Shashwat Arya, Advocate – for the appellant.

Shri O.P. Bisht, Authorized Representative (DR) – for the Respondent.

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51605/2021

DATE OF HEARING : 25/06/2021.
DATE OF DECISION : 25/06/2021.

JUSTICE DILIP GUPTA

Shri Shashwat Arya, learned Counsel for the appellant states that the discharge certificate in Form No. 4 under the

Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued.

2. The appeal, therefore, stands dismissed as withdrawn. The miscellaneous application filed by the appellant also stands disposed of.

(Dictated and pronounced in open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

PK